

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 21.04.2017
Court No. : 13
Item No. : 31

INTERLOCUTORY APPLICATION NO. 1

(Application for Condonation of Delay in filing the Special Leave Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. CC 7887 OF 2017

WITH PRAYER FOR INTERIM RELIEF

STATE OF UP AND ORS.

...PETITIONER(s)

VERSUS

RAVINDRA KUMAR

...RESPONDENT(s)

OFFICE REPORT

The Special Leave Petition above-mentioned has been filed against the Judgment and Order dated 26.11.2015 passed by the High Court of Judicature at Allahabad in Special Appeal No. 1503/2006.

It is submitted that there is a delay of 391 days in filing the Special Leave Petition and counsel has filed an applications for condonation of delay to condone the said delay.

It is further submitted that Special Leave Petition(C) No. 3719/2012 referred to on Page 'B' of list of dates was listed before the Hon'ble Court on 07.05.2013 when the Court was pleased to grant leave which is registered as C.A. No. 4612/2013 and the same is still pending before the Hon'ble Court. (Copy of order dated 07.05.2013 enclosed).

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 18th day of April, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. R. P. Mehrotra, Advocate

ASSISTANT REGISTRAR